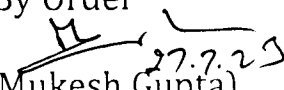


F. No. 01(05)/Circular/CESTAT/2021  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 27.07.2023

**OFFICE MEMORANDUM**

Requests have been received from different High Courts to scan appeal papers of the Tribunal on matters where SLP/Civil Appeals have been filed and pending before the Supreme Court. Hence, it is directed that all registries shall scan the appeal papers of all matters where SLP or Civil Appeals are pending before the Supreme Court and send the same to the e-mail id as mentioned in the requisition letter. Scanned copies may also be saved in the local system with details of SLP/CA for Tribunal records. Manual registers maintained for transmission of appeal papers to the Supreme Court may also contain the details of scanned records indicating date of issue to the Supreme Court. Whenever notice of fresh SLP/CA is received from the Registry of the Supreme Court/ High Court, the concerned appeal files shall be scanned instantly and sent to the Supreme Court/ High Court against requisition. All other procedure relating to transmission of records to the Supreme Court will continue to be applicable unless otherwise directed. The above procedures are also applicable to the matters pending before the respective High Courts, if the scanned records are sought by the High Court.

By Order  
  
(Mukesh Gupta)  
Deputy Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, All Benches.
3. PA to Registrar, CESTAT, New Delhi.
4. Dy. Registrar/Assistant Registrar, CESTAT, All Benches.
5. Office Copy/Website.